713 Stat. Resolutions re. PAUSA 1, 1914 (SAKA) approval of Proclamations in relation

Delhi): Why Gurudwaras were demolished in 1984?

SHRI BHOGENDRA JHA: That was also an injustice. That episode still exists. The Government has to make atonement for that. It would be better that in that connection, as our friend Shri Khurana said, both the ruling party as well as the opposition should make atonements. Then the country will be absolved of this sin. This is a right opportunity. They should do it together.

SHRI MADAN LAL KHURANA: It could be done if the Parliament is dissolved.

SHRI BHOGENDRA JHA: My request is that the loss suffered by the country after the 6th....

MR.SPEAKER: You have already said it. Please do not repeat it time and again. We all have understood it.

SHRI BHOGENDRA JHA: I am saying this much that I am supporting the untoward measures of dismissing the governments under such c roumstances. But it should not be made a precident. This occurred under an extra-ordinary situation and let it remain extra-ordinary.

[English]

MR. SPEAKER: Do you want to say anything?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I was submitting that initially you wanted to take up Constitution (Amendment) Bills at 6 o'clock. I will submit to this House that if we take this Resolution tomorrow morning and take up the voting on the constitution (Amendment) Bills, it will be better. As far as this Resolution is concerned, we can take it up after this or tomorrow morning. Right now, we take up the Constitution (Amendment) Bills on Panchayati-raj and Nagar Palika:

MR. SPEAKER: I think that it is the wish of the House that we can take up the discussion on this subject tomorrow in the morning and take up the Constitution (Amendment) Bill today.

SOME HON. MEMBERS: Yes.

CONSTITUTION (SEVENTY-SECOND AMENDMENT BILL

Insertion of New Part IX

AS REPORTED BY JOINT COMMITTEE-CONTD.

[English]

MR. SPEAKER: Now we shall take up Item Number 19.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOP-MENT) (SHRI G. VENKATSWAMY): Mr. Speaker, Sir, I would like to state two or three points in this regard. It had been stated in our manifesto that 72nd constitution amendment Bill would be introduced within a period of 100 days. Keeping in view the above commitment this Bill has been introduced and I have already clarified all the other things(Interruptions)

SHRI RAM NAIK (Bonders) theory in there is discussion on it, we will also speak on it. (Interruptions) 715 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 716 (Insertion of new Part IX)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): There is no discussion on it. There is voting.

MR. SPEAKER: Before I put the clauses to vote, I would like to say that this being a Constitution (Amendment) Bill voting has to be by division. Let the Lobbies be cleared-

Now, the Lobbies have been cleared .

May I request the Members not to leave the House before we complete the business?

Yesterday, when we were discussing and adopting the amendments to the clauses, there was difference of opinion and two or three views were expressed. We had requested the hon. Members to meet and sort out the differences. I hope the differences have been sorted out.

SHRI SOMNATH CHATTERJEE (Bolpur): We have accepted it.

MR. SPEAKER:Now there is one more point. The agreement which was reached between the Members must have been incorporated into an amendment to the clause which is to be moved. I would like to caution the Minister to exactly let me know which is that and we will take that into consideration. The House shall now take up further clauseby-clause consideration of the Constitution (Seventy-Second Amendment) Bill, 1991.Shri somnath Chatteriee has already moved his amendment No.2, yesterday. I shall now call other Members one by one to move their amendments to clause No.2. Shri G. Venkat Swamy, are you moving your amendments?

Clause 2 - Insertion of new Part-IX -Contd.

Amendments made

page1, in line 12, omit "revenue" (3)

Page2, for lines16 to 18, substitutes-

Gram Sabha

243A. A Gram sabha may exercise such powers and perform such functions at the village level as the Legislature of a State may, by lawprovide (4)

Page2, for line 19 to 22, substitute,-

Constitution '243B. of Panchayats.

(1) There shall be constituted in every State, Pancayats at the village, intermediate and

district levels in accordance with the provisions this Part,

(2) Not with standing any thing in clause(1), Panchyatstheintermediate level may not be constituted in a state having a population not exceeding twenty lakhs. (5)

Page2, in line 40, alter "intermediate level"

insert 'or in the case of a State not having panchayats at the intermediate level, in the

Panchayats at the district level." (9)

Page3, omit lines 18 to 44. (13)

Page4, in line 7, for 'shall be allotted",

substitute 'may be allotted."(14)

Page4, in line 16, for "allotted by rotation", substitute "such seates may be allotted by rotation." (15)

Page5, in line 8, after "Panchyat" add "for such period." (16) 717 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 718 (Insertion of new Part IX)

Page7, for lines 1 to 5, substitute-

Elections

"243K. (1) The superintendence, direction and control to the of the preparation of electoral rolls for, and the conduct of, all elections to the Panchayats shall be vested in a State Election Commission consisting of a State Election Commissioner to be appointed by the Governor.

(2) Subject to the provisions of any law made by the Legislature of a State, the conditions of service and tenure of office of theStateElectionCommissioner shall be such as the Government may by rule determine :

Provided that the State election Commissioner shall not be removed from hisoffice except in like manner and on the like grounds as a Judge of a High Court and the conditions of service of the State Election Commissioner shall not be varied to his disadvantage after his appointment.

(3) The Governor of a State, shall, when so requested by the State Election Commission, make available to the State Election Commission such staff as may be necessary for the discharge of the functions conferred on the State Election Commission by clause (1)

(4) Subject to the provisions of this Constitution the Legislature of a State, may, by law, make provision with respect toall matters relating to, or in connection with, electionwith, elections to the Panchayats." (17)

Page 3, lines 13 and 14, substitute-

" (a) a Panchayat at the village level shall be elected in such manner as the Legislature of a State may, by law, provide; and" (32) Page 6, line9, — for "Seventy-second" substitute—

" Seventy-tnird" (33)

Page 7, line42, for "Seventy-second" substi-

tute---

"Seventy-third" (34)

Page6.—

after line 24, insert-

"(b) the measures needed to improve the financial position of the Panchayats;" (35)

Page 6, line 25,for *(b) * substitute *(c)* (36)

Page 7, for lines 22 to 25, substitute -

(b) the hill areas in the State of Manipur for which District Councils exist under any law for the time being in force

(3) Nothing in this Part -

(a) relating to Panchayats at the district level shall apply to the hill areas of the District of Darjeeling in the State of West Bengal for which Darjeeling Gorkha Hill Council exists under any law for the time being in force;

(b) shall be construed to affect the functions and powers of the Darjeeling Gorkha Hill Council constituted under such law." (37)

Page7, line 26,-

for "(3)" substitute "(4)" (38)

(Shri G. Venkat Swamy)

[Translation]

719 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 720 (Insertion of new Part IX)

SHRI ATAL BIHARI VAJPAYEE: Has the position changed so much just in one night?

MR. SPEAKER: No it was already oeve.

[English.]

MR. SPEAKER: Somnathji, there are amendments No. 18, 19 and 20 in your name.

SHRI SOMNATH CHATTERJEE: They have surrendered; I am not moving.

MR. SPEAKER: Sudhir Giriji, not moving. Shri P.G. Narayanan.

SHRI P.G. NARAYANAN (Gobichettipalayam): I beg to move:

> Page 1, omit lines 13 to 15" (23)

Page 2, omit lines 16 to 18." (24)

Page 3, lines 15, omit "or district level". (25)

Page 5, -

after line 39, insert -

Provided that the Governor on the advice of the Council of Ministers in the State by a special order, suspend the endowment of powers and responsibilities upon Panchayats inrespect of any matter in the Eleventh Schedule and such an order shall not be called in question in any Court." (26) Saifuddin Choudhury, Shri Hardhan Roy are not moving. Shri Somnath Chatterjee is not moving amendments No.29 and 30. Okay, now the question is that amendment No.2 moved by Shri Somnath Chatterjee be adopted.

SHRI SOMNATH CHATTERJEE: If it has been technically moved already, I seek leave of the House to withdraw my amendment.

MR. SPEAKER: Has the hon. member leave of the House to withdraw his amendment.

SEVERAL HON. MEMBERS: Yes.

Amendment No.2 was, by Leave, Withdrawn.

MR. SPEAKER: I shall nownput amendments No.23, 24, 25 and 26 moved by Shri P.G. Narayanan to the vote of the House.

Amendments Nos.23 to 26 were Put and Negatived.

MR. SPEAKER: Before I put clause 2, as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

The Lobbies have already been cleared.

The question is:

That clause 2, as amended, stand part of the Bill."

MR. SPEAKER:Shri Anil Basu, Shri

The Lok Sabha Divided:

721 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 722 (Insertion of new Part IX)

19.32 hrs.

Division No. 7

AYES

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Ahamed, Shri E.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayi John

Ansari, Shri Mumtaz

Antulay, Shri A. R.

Arunachalam, Shri M.

Athithan, Shri R. Dhanuskodi

Ayub Khan, Shri

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Bandaru, Shir Dattatraya

Banenee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

Basu, Shri Anil

Bau, Shri Chitta

Bhadana, Shri Avtar Singh

Bhagat, Shri Vishweshwar

Bhagey Gobardhan, Shri

Bhakta, Shri Manoranjan

Bhatia, Shri Raghunandan Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindu

Bhonsle, Shri Prataprao B.

Bhonsie, Shri Tejshinghrao

Bhuria, Shri Dileep Singh

Birbal, Shri

Brar, Shri Jagmeet Singh

Buta Singh, Shri

Chacko, Shri P. C.

Chakraborty, Prof. Susanta

Chaliha, Shri Kirip

Chandrakar, Shri Chandulala

Chandrasekhar, Shrimati Maragatham

Charles, Shri A.

DECEMBER 22, 1932 As reported by Jr. Comm. 724 723 Const. (72nd Amend.) Bill (Insertion of new Part IX) Chatterjee, Shri Nirmal Kanti Deka, Shri Mohan S. Chatterjee, Shri Nirmal Kanti Dennis, Shri N. Chatterjee, Shri Somnath Dev. Shri Sontosh Mohan Chaudhary, Shri Kamal Devarajan, Shri B. Chaudhri, Shri Narain Singh Dhumal, Prof. Pfem Chauhan, Shri Chetan P.S. Dighe, Shri Sharad Chaure, Shri Bapu Hari Digvijaya Singh, Shn Chavan, Shri Prithviraj D. Dikshit, Shri Shreesh Chandra Chidambaram, Shri P. Dome, Dr. Ram Chandra Chinta Mohan, Dr. Drona, Shri Jagat Vir Singh Choudhury, Shri Lokanath Dubey, Shrimati Saroj Choudhury, Shri Saifuddin Farook, Shri M.O.H. Chowdary, Dr. K.V.R. Fernandes, Shri Oscar Chowdhary, Shrimati Santosh Fundkar, Shri Pandurang Pundlik Dadahoor, Shri Gurcharan Singh Gaikwad, Shri Udaysingrao Dalbir Singh, Shri Gajapathi, Shri Gopi Nath Damor, Shri Somjibhai Galib, Shri Gurcharan Singh Das Shri Anadi Charan Ganit, Shri Chhitubhai Das, Shri Dwaraka Nath Gangwar, Shri Santosh Kumar Das, Shri Jitendra Nath Gavit, Shri Manikrao Hodiya Das, Shri Ram Sunder Gehlot, Shri Ashok Datta, Shri Amal Ghatowar, Shri Paban Singh

725 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 726 (Insertion of new Part IX)

Giri, Shri Sudhir Kahandole, Shri Z.M. Giriyappa, Shri C.P. Mudala Kairon, Shri Surindr Singh Gogoi, Shri Tarun Kaliaperumal, Shri P.P. Gopalan, Shrimati Suseela Kalka Das, Shri Gupta, Shri Indrajit Kamat, Shri Gurudas Handique, Shri Bijoy Krishna Kamble, Shri Arvind Tulshiram Hooda, Shri Bhupinder Singh Kanaujia, Dr. G.L. Hossain, Shri Syed Masudal Kanithi, Dr. Viswanathan Imchalemba, Shri-Kapse, Shri Ram Inder Jit, Shri Karreddula, Shrimati Kamala Kumari Islam, Shri Nurul Kasu, Shri Venkata Krishna Reddy Jaffer Sharief, Shri C.K. Kaul, Shrimati Sheila Jakhar, Shri Balram Keval Singh, Shri Jangde, Shri Khelan Ram Khan, Shri Aslam Sher Jaswant Singh, Shri Khan, Shri Sukhendu Jatav, Shri Bare Lal Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra ' Jatiya, Shri Satynarayan Jeevarathinam, Shri R. Khanoria, Major D.D. Khursheed, Shri Salman Jene, Shri 9rikanta Jha, Shri Bhogendra Konathala, Shri Rama Krishna Jhikram, Shri Mohanlal Kori, Shri Gaya Prasad Joshi, Shri Anna Krishnaswamy, Shri M.

727 Const. (72nd Amend.) Bill DECEMBE (Insertion of new Part IX)	R 22, 1992 As reported by Jr. Comm. 728
Kshirsagar, Shrimati Kesharbai Sonaji	Misra, Shri Shyam Bihari
Kudumula, Kumari Padamasree	Mollah, Shri Hannan
Kuli, Shri Balin	Mukhejee, Shrimati Geeta
Kumar, Shri Nitish	Mukherjee, Shri Subrata
Kumaramangalam, Shri Rangarajan	Mukhopadyay, Shri Ajoy
Kuppuswamy, Shri C.K.	Muniyappa, Shri K.H.
Kurien, Prof. P.J.	Muralee Dharan, Shri K.
Lakshmanan, Prof. Savithri	Murthy, Shri M.V.
Laljan Basha, Shri S.M.	Murthy, Shri M.V.V.S.
Madhukar, Shri Kamla Mishra	Mutternwar, Shri Vilas
Mahajan, Shrimati Sumitra	Naik, Shri A Venkatesh
Malik, Shri Dharampal Singh	Naik, Shri A. Venkatesh
Malik, Shrl Purna Chandra	Naik, Shri G. Devaraya
Mallikarjun, Shri	Naik, Shri Shri Ram
Mallikarjunaiah, Shri S	Naikar, Shri D.K.
Mallu, Dr. R.	Nandi, Shri Yellaiah
Manphool Singh Shri	Nawale. Shri Vidura Vithoba
Marbaniang, Shri Peter G.	Nayak, Shri Mrutyunjaya
Masood, Shri Rasheed	Nayak, Shri Subash Chandra
Mathur, Shri Shiv Charan	Netam, Shri Arvind
Meghe, Shri Datta	Nikam, Shri Govindrao
Misra, Shri Satyagopal	Nyamagouda, Shri S.B.

729 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 730 (Insertion of new Part IX)

Odeyar, Shri Channaiah

Pal, Dr. Debi Prosad

Pal, Shri Rupchand

Palacholla, Shri V.R. Naidu

Pundeya, Dr. Laxminarayan

Panigrahi, Shri Sriballav

Panja, Shri Ajit

Panwar, Shri Harpal

Patel, Shri Harilal Nanji

Patel, Shri Praful

Patel, Shri Sharavan Kumar

Patel, Shri Uttambhai Harjibhai

Patil, Shri Anwari Basavaraj

Patil, Shrimati Surya Kanta

Patil, Shri Uttamrao Deorao

Patil, Shri Vijay Naval

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Patra, Dr. Kartikeswar

Pattanayak, Shri Sarat Chandra

Pawar, Dr. Vasant Niwrutti

Peruman, Dr. P. Vallal

Pilot, Shri Rajesh

Potdukhe, Shri Shantaram

Prabhu, Shri R.

Prabhu Zantye, Shri Harish Narayan

Pramanik, Shri Radhika Ranjan

Prasad, Shri V. Sreenivasa

Premi, Shri Mangal Ram

Purkayastha, Shri Kabindra

Rai, Shri Kalp Nath

Rai, Shri M. Ramanna

Rai, Shri Ram Nihor

Rajeshwaran, Dr. V.

Raju, Shri Bh. Vijayakumar

Ram, Shri Prem Chand

Ram Babu, Shri A.G.S.

Ram Badan, Shri

Ramaiah, Shri Bolla Bulli

Ramamurthy, Shri K.

Ramchandran, Shri Mullappally

Rao, Shri J. Chokka

Rao Ram Singh, Col.

Rao, Shri V. Krishan

731 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 732 (Insertion of new Part IX)

Rathva, Shri N.J.

Rawat, Shri Bhagwan Shankar

Rawat, Shri Prabhu Lal

Ray, Dr. Sudhir

Raychaudhuri, Shri Sudarsan

, Reddaiah Yadav, Shri K.P.

Reddy, Shyri A. Venkata

Reddy, Shri B.N.

Reddy, Shri G. Ganga

Reddy, Shri M.G.

Reddy, Shri R. Surender

Roshan Lal, Shri

Roy, Shri Haradhan

Sadul, Shri Dharmarına Mondayya Sahi, Shrimati Krishna

Sai, Shri A. Prathap

Sajjan Kumar, Shri

Sangma, Shri Purno A.

Sanipalli, Shri Gangadhara

Satrucharla, Shri Vijayarama Raju

Selja, Kumari

Shah, Shri Manabendra

Shakya, Dr. Mahadeepak Singh

Shankaranand, Shri B.

Sharma, Shri Chiranji Lal

Sharma, Capt. Satish Kumar

Shastri, Shri Vishwanath

Shingda, Shri D. B.

Shivappa, Shri K. G.

Shukla, Shri Vidyacharan

Siddhartha, Shrimati D. K. Tharadevi

Sidnal, Shri S. B.

Silvera, Dr. C.

Singh, Shri Khelsai

Singh, Shri Mohan (Deori)

Singh Shri Motilal

Singh, Kumari Pushpa Deve

Singh Shri Rajveer

Singh, Shri Ram Prasad

Singh Shri S. B.

Singh, Shri Satya Deo

Singh Deo, Shri K. P.

Singla, Shri Sant Ram

Sodi, Shri Manku Ram

733 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 734 (Insertion of new Part IX)

Solanki, Shri Surajbhanu

Sukh Ram, Shri

Sukhbuns Kaur, Shrimati

Sultanpuri, Shri Krishan Dutt

Sundararaj, Shri N.

Sur, Shri Monoranjan

Suresh, Shri Kodikkuni

Swamy, Shri G. Venkat

Tara Singh, Shri

Tej Narayan Singh, Shri

Thakur, Shri Mahendra Kumar Singh

Thangkabalu, Shri K.V. }

Thomas, Prof. K.V.

Thorat, Shri Sandipan Bhagwan

Thungon, Shri P.K.

Tindivanam, Shri K. Ramamurthee

Tirkey, Shri Pius

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Topno, Kumari Frida

Tytler, Shri Jagdish

Umbrey, Shri Laeta

Ummareddy Venkateswarlu, Prof.

Upadhyay, Shri Swarup

Urs, Shrimati Chandra Prabha

Vadde, Shri Sobhanadreeswara Rao

Vajpayee, Shri Atal Bihari

Vandayar, Shri K. Thulasiah

Verma, Shri Bhawani Lal

Verma, Shri Shiv Sharan

Verma, Kumari Vimal

Vijayaraghavan, Shri V. S.

Vyas, Dr. Girija

Wasnik, Shri Mukul Balkrishna

Williams, Shri Mej R.G.Gen. (Retd.)

Yadav, Shri Arjun Singh

Yadav, Shri Chandra Jeet

Yaday, Shri Devendra Prasad

Yaday, Shri Ram Lakhan Singh

Yaday, Shri Ram Saran

Yadav, Shri Satya Pal Singh

Yadav, Shri

Yadav, Shri Sharad

Yadav, Shri Vijoy Kumar

735 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 736 (Insertion of new Part IX)

Zainal Abedin, Shri

NOES

Shri Nathu Ram Mirdha

*Wrongly Voled for Noes.

MR. SPEAKER: Subject to correction.** the result of the division is:

Ayes: 303

Noes: 1

The Motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members presedut and voting.

The Motion was adopted.

Clause 2, as amended, was added to the Bill.

MR. SPEAKER: I am told that some Members are standing outside. Let the doors be open and let the Members get in, please.

(Interruptions) .

MR. SPEAKER: ShriG. Venkat Swamy to move for suspension of rule. SHRIG VENKAT SWAMY: I beg to move:

> "That this House do suspend Cluase (1) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so for as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the Clause to which it relates, in its application to Government amendment No. 39 to the Constitution (Seventy-Second Amendment) Bill, 1991 and that this amendment may be allowed to be moved"

MR. SPEAKER: The question is.

"That this House do suspend Cluase (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so for as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the Clause to which it relates, in its application to Government amendment No. 39 to the Constitution (Seventy-Second Amendment) Bill, 1991 and that this amendment may be allowed to be moved".

The motion was adopted.

New Clause 2A

* Wrongly Voled Noes.

** The following members also recorded their votes:

AYES: S/Shri Tarun Gogoi, B.K. Gudadini, D. Pandian, Dr. (Smt.) Padma, Shri Nathu Ram Mirdha, Shri Shankarrao D. Kale, Shri Harchand Singh, Shri Lal Babu Rai, Shrki Sukdeo Paswan, Shri Naresh Kumar Baliyan, Shri Shivraj Singh Chauhan, Shri Virendra Singh, Shri Brijbhushan Sharan Singh, Shri Thota Subba and Shri Surya Narayan Yadav. 737 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 738 (Insertion of new Part IX)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEV ELOP-MENT (SHRIG. VENDKAT SWAMY): Sir, I beg to move:

Page 8, -

After line 18, insert-

Amendment of Article 280 :- '2A In , clause (3) of artyicle 280 of the Constitution, after sub-clause (b), the following sub-clause shall be inserted, namely:-

> "(bb) the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchyats in the States on the basis of the recommendations made by the Finance Commission of State;". (39)

MR. SPEAKER: The question is:

Page 8, --

after line 18, insert -

Amendment of Articale 280 :- '2A In clause (3) of artyicle 280 of the Constitution, after sub-clause (b), the following sub-clause shall be inserted, namely:-

"(bb) the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchyats in the States on the basis of the recommendations made by the Finance Commission of State;". (39)

The motion was adopted

MR. SPEAKER: Before I put new clause

2A to the vote of the House, I would like to say that this being a Constituion (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared -

Now, the Lobbies have been cleared.

MR. SPEAKER: The questio is:

"That new clause 2A be added to the Bill."

The Lok Sabha divided:

19.43 hrs.

Division No. 8

AYES

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Ahamed, Shri E.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B

Aubarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Antulay, Shri A. R.

739 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 740 (Insertion of new Part IX) Arunachalam, Shri M. Buta Singh, Shri Athithan, Shri R. Dhanuskodi • Chacko, Shri P. C. Ayub Khan, Shri Chakraborty, Prof. Susanta Balayogi, Shri G.M.C. Chaliha, Shri Kirip Baliyan, Shri N.K. Chandrakar, Shri Chandulala Bandaru, Shir Dattatraya Chandrasekhar, Shrimati Maragatham Banerjee, Kumari Mamata Charles, Shri A. Bansal, Shri Pawan Kumar Chatterjee, Shri Nirmal Kanti Barman, Shri Uddhab Chatterjee, Shri Somnath Basu, Shri Anil Chaudhary, Shri Kamal Bau, Shri Chitta Chaudhri, Shri Narain Singh Bhadana, Shri Avtar Singh Chauhan, Shri Chetan P.S. Bhagat, Shri Vishweshwar Chauhan, Shri Shri Shivraj Singh Bhagey Gobardhan, Shri Chaure, Shri Bapu Hari Bhakta, Shri Manoranjan Chavan, Shri Prithviraj D. Bhatia, Shri Raghunandan Lal Chidambaram, Shri P Bhattacharaya, Shrimati Malini Chinta Mohan, Dr. 🔅 Bhoi, Dr. Krupasindu Choudhury, Shri Lokanath Bhonsle, Shri Prataprao B. Choudhury, Shri Saituddin Bhonsle, Shri Tejshinghrao Chowdary, Dr. K.V.R. Bhuria, Shri Dileep Singh Chowdhary, Shrimati Santosh Birbal, Shri Dadahoor, Shri Gurcharan Singh

741 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 742 (Insertion of new Part IX)

Dalbir Singh, Shri

Damor, Shri Somjibhai

Das, Shri Anadi Charan

Das, Shri Dwaraka Nath

Das, Shri Jitendra Nath

Datta, Shri Amal

Deka, Shri Probin

Deka, Shri Mohan S.

Dennis, Shri N.

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

Dhumal, Prof. Prem

Dighe, Shri Sharad

Digvijaya Singh, Shri

Dikshit, Shri Shreesh Chandra

Dome, Dr. Ram Chandra

Drona, Shri Jagat Vir Singh

Dubey, Shrimati Saroj

Farook, Shri M.O.H.

Fernandes, Shri Oscar

Fundkar, Shri Pandurang Pundlik

Gaikwad, Shri Udaysingrao

Gajapathi, Shri Gopi Nath

Galib, Shri Gurcharan Singh

Ganit, Shri Chhitubhai

Gangwar, Shri Santosh Kumar

Gavit, Shri Manikrao Hodiya

Gehlot, Shri Ashok

Ghatowar, Shri Paban Singh

Giri, Shri Sudhir

Giriyappa, Shri C.P. Mudala

Gogoi, Shri Tarun

Gomango, Shri Giridhar

Gopalan, Shrimati Suseela

Gudadini, Shri B.K.

Gupta, Shri Indrajit

Handique, Shri Bijoy Krishna

Harchand Singh, Shri

Hooda, Shri Bhupinder Singh

Hossain, Shri Syed Masudal

Imchalemba, Shri

Inder Jit, Shri

Islam, Shri Nurul

743 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 744 (Insertion of new Part IX)

Jaffer Sharief, Shri C.K.

Jakhar, Shri Balram

Jangde, Shri Khelan Ram

Jaswant Singh, Shri

Jatav, Shri Bare Lal

Jatiya, Shri Satynarayan

Jeevarathinam, Shri R.

Jene, Shri Srikanta

Jha, Shri Bhogendra

Joshi, Shri Anna

Kahandole, Shri Z.M.

Kairon, Shri Surindr Singh

Kale, Shri Shankarrao D.

Kaliaperumal, Shri P.P.

Kalka Das, Shri

Kamat, Shri Gurudas

Kamble, Shri Arvind Tulshiram

Kanaujia, Dr. G.L.

Kanithi, Dr. Viswanathan

Kapse, Shri Ram

Karreddula, Shrimati Kamala Kumari

Kasu, Shri Venkata Krishna Reddy

Kaul, Shrimati Sheila

Khan, Shri Aslam Sher

Khan, Shri Sukhendu

Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra

Khanoria, Major D.D.

Khursheed, Shri Salman

Konathala, Shri Rama Krishna

Kori, Shri Gaya Prasad

Krishan Kumar, Shri S.

Krishnaswamy, Shri M.

Kshirsagar, Shrimati Kesharbai Sonaji

Kudumula, Kumari Padamasree

Kuli, Shri Balin

Kumar, Shri Nitisn

Kumaramangalam, Shri Rangarajan

Kuppuswamy, Shri C:K.

Kurien, Prof. P.J.

Lakshmanan, Prof. Savithri

Laljan Basha, Shri S.M.

Madhukar, Shri Kamla Mishra

Mahajan, Shrimati Sumitra

745 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 746 (Insertion of new Part IX) Malik, Shri Dharampal Singh Mutternwar, Shri Vilas Malik, Shri Purna Chandra Naik, Shri Venkatesh Naik, Shri G. Devaraya Mallikarjun, Shri Naik, Shri Shri Ram Mallikarjunaiah, Shri S. Naikar, Shri D.K. Mallu, Dr. R. Nandi, Shri Yellaiah Mandal, Shri Suraj Nawale, Shri Vidura Vithoba Manphool Singh, Shri Marbaniang, Shri Peter G. Nayak, Shri Mrutyunjaya Navak, Shri Subash Chandra Masood, Shri Rasheed Netam, Shri Arvind Mathur, Shri Shiv Charan Nikam, Shri Govindrao Meghe, Shri Datta Nyamagouda, Shri S.B. Mirdha, Shri Nathu Ram Odeyar, Shri Channaiah Misra, Shri Satyagopal Padma, Dr. (Shrimati) Misra, Shri Shyam Bihar Pal, Dr. Debi Prosad Mollah, Shri Hannan Pal, Shri Rupchand Mukhejee, Shrimati Geeta Palacholla, Shri V.R. Naidu Mukherjee, Shri Subrata Pundeya, Dr. Laxminarayan Mukhopadyay, Shri Ajoy Paandian, Shri D Muniyappa, Shri K.H. Panigrahi, Shri Sriballav Muralee Dharan, Shri K. Panja, Shri Ajit Murthy, Shri M.V.

Murthy, Shri M.V.V.S.

Panwar, Shri Harpal

747 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 748 (Insertion of new Part IX)

Paswan, Shri Sukdeo

Patel, Shri Harilal Nanji

Patel, Shri Praful

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Harjibhai

Patil, Shri Anwari Basavaraj

Patil, Shrimati Surya Kanta

Patil, Shri Uttamrao Deorao

Patil, Shri Vijay Naval

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Patra, Dr. Kartikeswar

Pattanayak, Shri Sarat Chandra

Pawar, Dr. Vasant Niwrutti

Peruman, Dr. P. Vallal

Pilot, Shri Rajesh

Potdukhe, Shri Shantaram

Prabhu, Shri R.

Prabhu Zantye, Shri Harish Narayan Pramanik, Shri Radhika Ranjan

Prasad, Shri V. Sreenivasa

Premi, Shri Mangal Ram

Purkayastha, Shri Kabindra

Rai, Shri Kalp Nath

Rai, Shri Lall Babu

Rai, Shri M. Ramanna

Rai, Shri Ram Nihor

Rajeshwaran, Dr. V.

Raju, Shri Bh. Vijayakumar

Ram, Shri Prem Chand

Ram Babu, Shri A.G.S.

Ram Badan, Shri

Ramamurthy, Shri K.

Ramchandran, Shri Mullappally

Rao, Shri J_Chokka

Rao, Shri P.V. Narasımha

Rao Ram Singh, Col.

Rao, Shri V. Krishan

Rathva, Shri N.J.

Rawat, Shri Bhagwan Shankar

Rawat, Shri Prabhu Lal

Ray, Dr. Sudhir

Raychaudhuri, Shri Sudarsan

Reddaiah Yadav, Shri K.P.

749 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 750 (Insertion of new Part IX)

Reddy, Shri A. Indrakaran

Reddy, Shyri A. Venkata

Reddy, Shri B.N.

Reddy, Shri G. Ganga

Reddy, Shri M.G.

Reddy, Shri R. Surender

Roshan Lal, Shri

Roy, Shri Haradhan

Sadul, Shri Dharmanna Mondayya

Sahi, Shrimati Krishna

Sai, Shri A. Prathap

Sajjan Kumar, Shri

Sangma, Shri Pumo A.

Sanipalli, Shri Gangadhara

, Satrucharla, Shri Vijayarama Raju

Scindia, Shri Mahdavrao

Selja, Kumari

Shah, Shri Manabendra

Shakya, Dr. Mahadeepak Singh

Shankaranand, Shri B.

Sharma, Shri Chiranji Lal

Sharma, Capt. Satish Kumar

Shastri, Shri Vishwanath

. Shingda, Shri D. B.

Shivappa, Shri K. G.

Shukla, Shri Vidyacharan

Siddhartha, Shrimati D. K. Tharadevi

Sidnal, Shri S. B.

Silvera, Dr. C.

Singh, Shri Brijbhushan Sharan

Singh, Shri Khelsai

Singh, Shri Mohan (Deoria)

Singh Shri Motilal

Singh, Kumari Pushpa Devi

Singh Shri Rajveer

Singh, Shri Ram Prasad

Singh Shri S. B.

Singh, Shri Satya Deo

Singh Deo, Shri K. P.

Singla, Shri Sant Ram

Sodi, Shri Manku Ram

Solanki, Shri Surajbhanu

Subba, OShri Thota

Sukh Ram, Shri

751 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 752 (Insertion of new Part IX)

Sukhbuns Kaur, Shrimati

Sultanpuri, Shri Krishan Dutt

Sundararaj, Shri N.

Sur, Shri Monoranjan

Suresh, Shri Kodikkunil

Swamy, Shri G. Venkat

Tara Singh, Shri

Tej Narayan Singh, Shri

Thakur, Shri Mahendra Kumar Singh

Thangkabalu, Shri K.V.

Thomas, Prof. K.V.

*Thorat, Shri Sandipan Bhajwan

Thungon, Shri P.K.

Tindivanam, Shri K. Ramamurthee

Tirkey, Shri Pius

Topdar, Shri Tarit Baran

Topno, Kumari Frida

Tytler, Shri Jagdish

Umbrey, Shri Laeta

Ummareddy Venkateswarlu, Prof.

Upadhyay, Shri Swarup

Urs, Shrimati Chandra Prabha

Vadde. Shri Sobhanadreeswara Rao

Vajpayee, Shri Atal Bihari

Vandayar, Shri K. Thulasiah

Verma, Shri Bhawani Lal

Verma, Shri Shiv Sharan

Verman, Shri Upendra Nath

Verma, Kumari Vimal

Vijayaraghavan, Shri V. S.

Virendra Singh, Shri

Vyas, Dr. Girija

Wasnik, Shri Mukul Balkrishna

Williams, Shri Mej. Gen. (Retd.)

Yadav, Shri Arjun Singh

Yadav, Shri Chandra Jeet

Yadav, Shri Devendra Prasad

Yadav, Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

Yadav, Shri Satya Pal Singh

Yadav, Shri Surya Narayan

Yadav, Shri Vijoy Kumar

Zainal Abedin, Shri

753 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 754 (Insertion of new Part IX)

NOES

Nil

MR. SPEAKER : Subject to correction*, the result of the division is:

Ayes: 316

Noes: Nil

The mostion is carried by a mjority of the total membership for the House and by a majority not less than two-thirds of the Members present and voting.

The mostion was adopted

New Clause 2A, was added to the Bill

Clause 3 - Addition of Eleventh Schedule.

Amendment made :

Page 8, for line 24, substitute -

"2. Land improvement, implementation of land reforms, land consolidationan and soil conservation." (40)

G. Venkat Swamy)

MR. SPEAKER: Before I put Clause 3. as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by 'division – Now, the Lobbies have already been cleared.

The question is:

"That Clause 3, as amended, stand part of Bill."

The lok Sabha divided:

19.46 hrs.

Division No. 9

AYES

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Ahamed, Shri E.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

The following members also recorded their votes:

Ayes: S/Shri Mohanlal Jhikram, Kewal Singh, Jagmeeet Singh Brar, Dr. Asim Bala, Shri Sharad Yadav and Shrimati Saroj Dubey. 755 Const. (72nd Amend.) Bill (Insertion of new Part IX)

Antulay, Shri A. R.

Arunachalam, Shri M.

Athithan, Shri R. Dhanuskodi

Ayub Khan, Shri

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Baliyan, Shri N.K.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

Basu, Shri Anil

Bau, Shri Chitta

Bhadana, Shri Avtar Singh

Bhagat, Shri Vishweshwar

Bhagey Gobardhan, Shri

Bhakta, Shri Manoranjan

Bhatia, Shri Raghunandan Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindu

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejshinghrao

Bhuria, Shri Dileep Singh

Birbal, Shri

Brar, Shri Jagmeet Singh

Buta Singh, Shri

Chacko, Shri P. C.

Chakraborty, Prof. Susanta

Chaliha, Shri Kirip

Chandrakar, Shri Chandulala

Chandrasekhar, Shrimati Maragatham

Charles, Shri A.

Chatterjee, Shri Nirmal Kanti

Chaudhary, Shri Kamal

Chaudhri, Shri Narain Singh

Chauhan, Shri Chetan P.S.

Chauhan, Shri, Shivraj Singh

Chaure, Shri Bapu Hari

Chavan, Shri Prithviraj D

Chidambaram, Shri P.

Chinta Mohan, Dr.

Choudhury, Shri Lokanath

Choudhury, Shri Saifuddin

Chowdary, Dr. K.V.R.

Chowdhary, Shrimati Santosh

757 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 758 (Insertion of new Part IX)

Dadahoor, Shri Gurcharan Singh Dalbir Singh, Shri Damor, Shri Somjibhai Das Shri Anadi Charan Das, Shri Jitendra Nath Das, Shri Ram Sunder Datta, Shri Amal Deka, Shri Probin Delkar, Shri Mohan S. Dennis, Shri N. Dev, Shri Sontosh Mohan Devarajan, Shri B. Dhumal, Prof. Prem Dighe, Shri Sharad Digvijaya Singh, Shri Dikshit, Shri Shreesh Chandra Dome, Dr. Ram Chandra Drona, Shri Jagat V.r Singh Farook, Shri M.O.H. Fernandes, Shri Oscar Fundkar, Shri Pandurang Pundlik

Gaikwad, Shri Udaysingrao

Gajapathi, Shri Gopi Nath Galib, Shri Gurcharan Singh Ganit, Shri Chhitubhai Gangwar, Shri Santosh Kumar Gavit, Shri Manikrao Hodiya Gehlot, Shri Ashok Ghatowar, Shri Paban Singh Giri, Shri Sudhir Giriyappa, Shri C.P. Mudala Gogoi, Shri Tarun Gomgo, Shri Giridhar Gopalan, Shrimati Suseela Gudadinni, Shri B.K. Gupta, Shri Indrajit Handique, Shri Bijoy Krishna Harchand Singh, Shri Hooda, Shri Bhupinder Singh Hossain, Shri Syed Masudal Imchalemba, Shri Inder Jit, Shri Islam, Shri Nurul

Jaffer Sharief, Shri C.K.

759 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 760 (Insertion of new Part IX)

Jakhar, Shri Balram

Jangde, Shri Khelan Ram

Jaswant Singh, Shri

Jatav, Shri Bare Lal

Jatiya, Shri Satynarayan

Jeevarathinam, Shri R.

Jene, Shri Srikanta

Jha, Shri Bhogendra

Jhikram, Shri Mohanlal

Joshi, Shri Anna

Kahandole, Shri Z.M.

Kairon, Shri Surindr Singh

Kale, Shri Shankarrao D.

Kaliaperumal, Shri P.P.

Kalka Das, Shri

Kamat, Shri Gurudas

Kamble, Shri Arvind Tulshiram

Kanithi, Dr. Viswanathan

Kapse, Shri Ram

Karreddula, Shrimati Kamala Kumari

Kasu, Shri Venkata Krishna Reddy

Kaul, Shrimati Sheila

Keval Singh, Shri

Khan, Shri Aslam Sher

Khan, Shri Sukhendu

Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra

Khanoria, Major D.D.

Khursheed, Shri Salman

Konathala, Shri Rama Krishna

Kori, Shri Gaya Prasad

Krishan Kumar, Shri S.

Krishnaswamy, Shri M.

Kshirsagar, Shrimati Kesharbai Sonaji

Kudumula, Kumari Padamasree

Kuli, Shri Balin

Kumar, Shri Nitish

Kumaramangalam, Shri Rangarajan

Kuppuswamy, Shri C.K.

Kurien, Prof. P.J.

Lakshmanan, Prof. Savithri

Laljan Basha, Shri S.M.

Madhukar, Shri Kamla Mishra

Mahajan, Shrimati Sumitra

To Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 762 (Insertion of new Part IX)

Malik, Shri Dharampal Singh

Malik, Shri Purna Chandra

Mallikarjun, Shri

Mallikarjunaiah, Shri S.

Manphool Singh Shri

'Marbaniang, Shri Peter G.

Masood, Shri Rasheed

Mathur, Shri Shiv Charan

Meghe, Shri Datta

Mirdha, Shri Nathu Ram

Misra, Shri Satyagopal

Misra, Shri Shyam Bihari

Mollah, Shri Hannan

Mukhejee, Shrimati Geeta Mukherjee, Shri Subrata

Mukhopadyay, Shri Ajoy

Muniyappa, Shri K.H.

Muralee Dharan, Shri K. Murthy, Shri M.V. Chandrashekar Murthy, Shri M.V.V.S.

Muttemwar, Shri Vilas.

Naik, Shri A. Venkatesh

Naik, Shri G. Devaraya Naik, Shri Shri Ram Naikar, Shri D.K. Nandi, Shri Yellaiah Nawale, Shri Vidura Vithoba Nayak, Shri Mrutyunjaya Nayak, Shri Subash Chandra Netam, Shri Arvind Nikam, Shri Govindrao Nyamagouda, Shri S.B. Odeyar, Shri Channaiah Padma, Dr. (Shrimati) Pal, Dr. Debi Prosad Pal, Shri Rupchand Palacholla, Shri V.R. Naidu Pundeya, Dr. Laxminarayan Pandyan, Shri D. Panigrahi, Shri Sriballav Panja, Shri Ajit Panwar, Shri Harpal Paswan, Shri Sukdeo Patel, Shri Harilal Nanji

763 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 764 (Insertion of new Part IX) Patel, Shri Praful Rai, Shri Kalp Nath Patel, Shri Sharavan Kumar Rai, Shri Lall Basu Patel, Shri Uttambhai Harjibhai Rai, Shri M. Ramanna Patil, Shri Anwari Basavaraj Rai, Shri Ram Nihor Patil, Shrimati Surya Kanta Rajeshwaran, Dr. V. Patil, Shri Uttamrao Deorao Raju, Shri Bh. Vijayakumar Patil, Shri Vijay Naval Ram, Shri Prem Chand Patil, Shri Yashwantrao Ram Babu, Shri A.G.S. Patnaik, Shri Sivaji Ram Badan, Shri Ramamurthy, Shri K. Patra, Dr. Kartikeswar Pattanayak, Shri Sarat Chandra Ramchandran, Shri Mullappally Pawar, Shri Sharad Rao, Shri J. Chokka Pawar, Dr. Vasant Niwrutti Rao, Shri P.V. Narasimha Peruman, Dr. P. Vallal Rao, Ram Singh, Col. Rao, Shri v. Krishan Pilot, Shri Rajesh Rathva, Shri N.J. Potdukhe, Shri Shantaram Rawat, Shri Bhagwan Shankar Prabhu, Shri R. Prabhu Zantye, Shri Harish Narayan Rawat, Shri Prabhu Lal Pramanik, Shri Radhika Ranjan Ray, Dr. Sudhir Raychaudhuri, Shri Sudarsan Prasad, Shri V. Sreenivasa Reddaiah Yadav, Shri K.P. Premi, Shri Mangal Ram Reddy, Shri A Indrakaran Purkayastha, Shri Kabindra

165 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 766 (Insertion of new Part IX)

Reddy, Shyri A. Venkata

Reddy, Shri B.N.

Reddy, Shri G. Ganga

Reddy, Shri M.G.

Reddy, Shri R. Surender

Roshan Lal, Shri

Roy, Shri Haradhan

Sadul, Shri Dharmanna Mondayya

Sahi, Shrimati Krishna

Sai, Shri A. Prathap

Sajjan Kumar, Shri

Sangma, Shri Purno A.

Sanipalli, Shri Gangadhara

Satrucharla, Shri Vijayarama Raju

Scindia, Shri Madhavrao

Selja, Kumari

Shah, Shri Manabendra

Shakya, Dr. Mahadeepak Singh

Shankaranand, Shri B.

Sharma, Shri Chiranji Lal

Sharma, Capt. Satish Kumar

Shastri, Shri Vishwanath

Shingda, Shri D. B. Shivappa, Shri K. G. Shukla, Shri Vidyacharan Siddhartha, Shrimati D. K. Tharadevi Sidnal, Shri S. B. Silvera, Dr. C. Singh, Shri Khelsai Singh, Shri Mohan Singh Shri Motilal Singh, Kumari Pushpa Devi Singh, Shri Rajveer Singh, Shri Ram Prasad Singh, Shri S. B. Singh, Shri Satya Deo Singh, Deo, Shri K. P. Singla, Shri Sant Ram Sodi, Shri Manku Ram Solanki, Shri Surajbhanu Subba, Shri Thota Sukh Ram, Shri Sukhbuns Kaur, Shrimati

Sultanpuri, Shri Krishan Dutt

767 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 768 (Insertion of new Part IX) Sundararaj, Shri N. Vajpayee, Shri Atal Bihari Vandayar, Shri K. Thulasiah Sur, Shri Monoranjan Suresh, Shri Kodikkunil Verma, Shri Bhawani Lal Swamy, Shri G. Venkat Verma, Shri Shiv Sharan Tara Singh, Shri Verma, Shri Upendra Nath Tej Narayan Singh, Shri Verma, Kumari Vimal Thakur, Shri Mahendra Kumar Singh Vijayaraghavan, Shri V. S. Thangkabalu, Shri K.V. Virendra Singh, Shri Thomas, Prof. K.V. Vyas, Dr. Girija Thorat, Shri Sandipan Bhagwan Wasnk, Shri Mukul Balkrishna Thungon, Shri P.K. Williams, Shri Mej, Gen. (Retd.) Tindivanam, Shri K. Ramamurthee Yaday, Shri Arjun Singh Tirkey, Shri Pius Yaday, Shri Chandra Jeet Tomar, Dr. Ramesh Chand Yaday, Shri Devendra Prasad Topdar, Shri Tarit Baran Yadav, Shri Ram Lakhan Singh Topno, Kumari Frida Yadav, Shri Ram Saran Tytler, Shri Jagdish Yadav, Shri satya Pal Singh Umbrey, Shri Laeta Yadav, Shri Sharad Ummareddy Venkateswarlu, Prof. Upadhyay, Shri Swarup Yaday, Shri Surya Narayan Urs, Shrimati Chandra Prabha Yadav, Shri Vijoy Kumar Vadde, Shri Sobhanadreeswara Rao Zainal Abedin, Shri

769 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 770 (Insertion of new Part IX)

NOES

NIL

MR. SPEAKER: Subject to correction*, the result of the division is:

Ayes: 316

Noes : Nil.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted

Clause 3, as amended, was added to the Bill.

Clause 1- short Title and Commencement.

Amendment made:

Page 1, line 3, -

for "Seventy-second" substitute "Seventy-third" (31)

G. Venkat Swamy)

MR. SPEAKER: Before I put Cause 1, as amended to the vote of the House, I would like to say that this being a Constitution (Amendement Bill), voting has to be by division – Now the Lobbies have been cleared;

The question is:

"That clause 1, as amended, stand part of the Bill."

The Lok Sabha divisded

19.44 hrs.

Division No. 10

AYES

Acharia, Shri Basudeb

Adaikalaraj, Shri L.

Ahamed, Shri E.

Ahirwar, Shri Anand

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Aubarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Antulay, Shri A. R.

Arunachalam, Shri M.

• The following Members also recorded their votes:

Ayes: Shri Somnath Chatterjee, Dr. G. L. Kanayia, Shrimati Saroj Dubey, Shri Brijbhushan Sharan Sing, Shri Dwarkanath Das, Shri Dattatreya Bandaru and Dr. R. Mallu.

DECEMBER 22, 1992 As reported by Jr. Comm. 772 771 Const. (72nd Amend.) Bill (Insertion of new Part IX) Athithan, Shri R. Dhanuskodi Buta Singh, Shri Ayub Khan, Shri Chacko, Shri P. C. Chakraborty, Prof. Susanta Bala, Dr. Asim Balayogi, Shri G.M.C. Chaliha, Shri Kirip Baliyan, Shri N. K. Chandrakar, Shri Chandulala Bandaru, Shir Dattatraya Chandrasekhar, Shrimati Maragatham Baneriee, Kumari Mamata Charles, Shri A. Bansal, Shri Pawan Kumar Chatterjee, Shri Nirmal Kanti Barman, Shri Uddhab Chatterjee, Shri Somnath Basu, Shri Anil Chaudhary, Shri Kamal Basu, Shri Chitta Chaudhri, Shri Narain Singh Bhadana, Shri Avtar Singh Chauhan, Shri Chetan P.S., Bhagat, Shri Vishweshwar Chauhan, Shri Shivraj Singh Bhagey Gobardhan, Shri Chaure, Shri Bapu Hari Bhakta, Shri Manoranjan Chavan, Shri Prithviraj D. Bhatia, Shri Raghunandan Lal Chidambaram, Shri P. Bhoi, Dr. Krupasindu Chinta Mohan, Dr. Bhonsle, Shri Prataprao B. Choudhury, Shri Lokanath Bhonsle, Shri Tejshinghrao Choudhury, Shri Saifuddin Chewdary, Dr. K.V.R. Bhuria, Shri Dileep Singh Chowdhary, Shrimati Santosh Birbal, Shri Brar, Shri Jagmeet Singh Dadahoor, Shri Gurcharan Singh

773 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 774 (Insertion of new Part IX)

Dalbir Singh, Shri

Damor, Shri Somjibhai

Das, Shri Anadi Charan

Das, Shri Dwaraka Nath

Das, Shri Jitendra Nath

Das, Shri Ram Sunder

Dafta, Shri Amal

Deka, Shri Probin

Delkar, Shri Mohan S.

Dennis, Shri N.

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

Dhumal, Prof. Prem

Dighe, Shri Sharad

Digvijaya Singh, Shri

Dikshit, Shri Shreesh Chandra

Dome, Dr. Ram Chandra

Drona, Shri Jagat Vir Singh

Dubey, Shrimati Saroj

Farook, Shri M.O.H.

Fernandes, Shri Oscar

Fundkar, Shri Pandurang Pundlik

Gaikwad, Shri Udavsingrao Gajapathi, Shri Gopi Nath Galib, Shri Gurcharan Singh Gamit, Shri Chhitubhai Gangwar, Shri Santosh Kumar Gavit, Shri Manikrao Hodlya Gehlot, Shri Ashok Ghatowar, Shri Paban Singh, Giri, Shri Sudhir Giriyappa, Shri C.P. Mudala Gogoi, Shri Tarun Gomango, Shri Gridhar Gopalan, Shrimati Suseela Gudadinni, Shri B. K. Gupta, Shri Indrajit Handique, Shri Bijoy Krishna Harchand Singh, Shri Hooda, Shri Bhupinder Singh Hossain, Shri Syed Masudal Imchalemba, Shri Inder Jit, Shri Islam, Shri Nurul

775 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 776 (Insertion of new Part IX) Jaffer Sharief, Shri C.K. Jakhar, Shri Balram Jangde, Shri Khelan Ram Jaswant Singh, Shri Jatav, Shri Bare Lal Jatiya, Shri Satynarayan Jeevarathinam, Shri R. Jena, Shri Srikanta Jha, Shri Bhogendra Jhikram, Shri Mohanlal Joshi, Shri Anna Kahandole, Shri Z.M. Kairon, Shri Surinder Singh Kale, Shri Shankrrao D. Kaliaperumal, Shri P.P. Kalka Das, Shri Kamat, Shri Gurudas Kamble, Shri Arvind Tulshiram Kanaujia, Dr. G.L. Kanithi, Dr. Viswanathan Kapse, Shri Ram Karreddula, Shrimati Kamala Kumari

Kasu, Shri Venkata Krishna Reddy

Kaul, Shrimati Sheila

Keval Singh, Shri

Khan, Shri Aslam Sher

Khan, Shri Sukhendu

Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra

Khanoria, Major D.D.

Khursheed, Shri Salman

Konathala, Shri Rama Krishna

Kori, Shri Gaya Prasad

Krisn Kumar, Shri S.

Krishnaswamy, Shri M.

Krishandra Kaur (Deep), Shrimati

Kshirsagar, Shrimati Kesharbai Sonaji

Kudumula, Kumari Padamasree

Kuli, Shri Balin

Kumar, Shri Nitish

Kumar, Shri V. Dananjaya

Kumaramangalam, Shri Rangarajan

Kujee lal, Sri

Kuppuswamy, Shri C.K.

777 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 778 (Insertion of new Part IX) Kurien, Prof. P.J. Mukhejee, Shrimati Geeta Kushnaria, Shri Ramkrishna Mukherjee, Shri Subrata Lakshmanan, Prof. Savithri Mukhopadyay, Shri Ajoy Laljan Basha, Shri S.M. Muniyappa, Shri K.H. Lodha, Shri Guman Mal Muralee Dharan, Shri K. Made Gowda, Shri G. Murthy, Shri M.V. Madhukar, Shri Kamla Mishra Murthy, Shri M.V.V.S. Mahajan, Shrimati Sumitra Muttemwar, Shri Vilas Malik, Shri Dharampal Singh Naik, Shri A Venkatesh Malik, Shri Purna Chandra Naik, Shri A. Venkatesh Mallikariun, Shri Naik, Shri G. Devaraya Naik, Shri Shri Ram Mallikarjunaiah, Shri S. Mallu, Dr. R. Naikar, Shri D.K. Manphool Singh Shri Nandi, Shri Yellaiah Marbaniang, Shri Peter G. Nawale, Shri Vidura Vithoba Masood, Shri Rasheed Nayak, Shri Mrutyunjaya Mathur, Shri Shiv Charan Nayak, Shri Subash Chandra Meghe, Shri Datta Netam, Shri Arvind Nikam, Shri Govindrao Mirdha, Shri Nathu Ram Misra, Shri Satyagopal Nyamagouda, Shri S.B. Odeyar, Shri Channaiah Misra, Shri Shyam Bihari

Mollah, Shri Hannan

Padma, Dr. (Srimati)

DECEMBER 22, 1992 779 Const. (72nd Amend.) Bill (Insertion of new Part IX) Pal. Dr. Debi Prosad Pal, Shri Rupchand Palacholla, Shri V.R. Naidu Pundeya, Dr. Laxminarayan Pamdian, Shri D. Panigrahi, Shri Sriballav Panja, Shri Ajit Panwar, Shri Harpal Paswan, Shri Sukdeo Patel, Shri Harilal Nanji Patel, Shri Praful Patel, Shri Sharavan Kumar Patel, Shri Uttambhai Harjibhai Patil, Shri Anwari Basavaraj Patil, Shrimati Surya Kanta Patil, Shri Uttamrao Deorao Patil, Shri Vijay Naval Patil, Shri Yashwantrao Patnaik, Shri Sivaji Patra, Dr. Kartikeswar Pattanayak, Shri Sarat Chandra Pawar, Dr. Vasant Niwrutti

Potdukhe, Shri Shantaram Prabhu, Shri R. Prabhu Zantye, Shri Harish Narayan Pramanik, Shri Radhika Ranjan Prasad, Shri V. Sreenivasa Premi, Shri Mangal Ram Purkayastha, Shri Kabindra Rai, Shri Kalp Nath Rai, Shri M. Ramanna Rai, Shri Ram Nihor Rajeshwaran, Dr. V. Raju, Shri Bh. Vijayakumar Ram, Shri Prem Chand Ram Babu, Shri A.G.S. Ram Badan, Shri Ramamurthy, Shri K. Ramchandran, Shri Mullappally Rao, Shri J. Chokka Rao, Shri P. V. Narasimha Rao Ram Singh, Col.

As reported by Jr. Comm.

Peruman, Dr. P. Vallal

Pilot, Shri Rajesh

780

781 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 782 (Insertion of new Part IX)

Rao, Shri V. Krishan

Rathva, Shri N.J.

Rawat, Shri Bhagwan Shankar

Rawat, Shri Prabhu Lal

Ray, Dr. Sudhir

Raychaudhuri, Shri Sudarsan

Reddaiah Yadav, Shri K.P.

Reddy, Shri a. Indrakaran

Reddy, Shyri A. Venkata

Reddy, Shri B.N.

Reddy, Shri G. Ganga

Reddy, Shri M. Baga

Reddy, Shri M.G.

Reddy, Shri R. Surender

Roshan Lal, Shri

Roy, Shri Haradhan

Sadul, Shri Dharmanna Mondayya

Sahi, Shrimati Krishna

Sai, Shri A. Prathap

Sajjan Kumar, Shri

Sangma, Shri Purno A.

Sanipalli, Shri Gangadhara

Satrucharla, Shri Vijayarama Raju Scindia, Sri Madhavrao Selja, Kumari Shah, Shri Manabendra Shakya, Dr. Mahadeepak Singh Shankaranand, Shri B. Sharma, Shri Chiranji Lal Sharma, Capt. Satish Kumar Shastri, Shri Acharya Vishwanath Das Shingda, Shri D. B. Shivappa, Shri K. G. Shukla, Shri Vidyacharan Siddhartha, Shrimati D. K. Tharadevi Sidnal, Shri S. B. Silvera, Dr. C. Singh Shri Bribhushan Sharan Singh, Shri Khelsai Singh, Shri Mohan (Deoria) Singh Shri Motilal Singh, Kumari Pushpa Devi Singh Shri Rajveer

Singh, Shri Ram Prasad

DECEMBER 22, 1992 As reported by Jr. Comm. 784 783 Const. (72nd Amend.) Bill (Insertion of new Part IX) Singh, Shri S. B. Tomar. Dr. Ramesh Chand Singh, Shri Satya Deo Singh Deo, Shri K. P. Singla, Shri Sant Ram Sodi, Shri Manku Ram Solanki, Shri Surajbhanu Subba, Shri Thota Sukh Ram, Shri Sukhbuns Kaur, Shrimati Sultanpuri, Shri Krishan Dutt Sundararaj, Shri N. Sur, Shri Monoranjan Suresh, Shri Kodikkunil Swamy, Shri G. Venkat Tara Singh, Shri Tej Narayan Singh, Shri Thakur, Shri Mahendra Kumar Singh Thangkabalu, Shri K.V. Thomas, Prof. K.V. Thungon, Shri P.K. Tindivanam, Shri K. Ramamurthee

Trikey, Shri Pius

Topdar, Shri Tarit Baran Topno, Kumari Frida Tytler, Shri Jagdish Umbrey, Shri Laeta Ummareddy Venkateswarlu, Prof. Upadhyay, Shri Swarup Urs, Shrimati Chandra Prabha Vadde, Shri Sobhanadreeswara Rao Vajpayee, Shri Atal Bihari Vandayar, Shri K. Thulasiah Verma, Shri Shiv Sharan Verma, Shri Upendra, Nathh Verma, Kumari Vimla Vijayaraghavan, Shri V. S. Virendra Singh, Shri Vyas, Dr. Girija Wasnik, Shri Mukul Balkrishna Williams, Shri Mej. Gen. (Retd.) Yadav, Shri Arjun Singh Yadav, Shri Chandra Jeet Yadav, Shri Devendra Prasad

785 Const. (72nd Amend.) Bill PAUSA¹, 1914 (SAKA) As reported by Jr. Comm. 786 (Insertion of new Part IX)

Yadav, Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

Yadav, Shri Satya Pal Singh

Yadav, Shri Sharad

'Yadav, Shri Surya Narayan

Yadav, Shri Vijoy Kumar

Zainal Abedin, Shri

NOES

NIL

MR. SPEAKER: Subject to correction*, the result of the division is

Ayes : 320

Noes : Nil

The motion is carried by a majority os the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was addopted.

"Clause 1, as amended, was added to the Bill."

"That the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

The Enacting Formula and the Long Title were added to the Bill.

SHRI G. VENKAT SWAMY: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Before I put the motion that the Bill, as amended, be passed, to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared -

Now, the Lobbies have been cleared.

MR. SPEAKER: The question is.

"That the Bill. as amended be passed."

The Lok Sabha divided

19.52 hrs.

Division No. 11

AYES

MR. SPEAKER: The question is:

Acharia, Shri Basudeb

*The following members also recorded their votes:

Ayes: S/Shri Bhawani Lal Verma, Sandipan Bhagwa Thorat, Prof. Malini Bhattacharaya, and Shrimati Kesharbai Sonaji Kshirsagar. 787 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 788 (Insertion of new Part IX)

Adaikalarai, Shri L. Ahamed, Shri E. Ahirwar, Shri Anand Ahmed, Shri Kamaluddin Aiyar, Shri Mani Shankar Akber Pasha, Shri B. Aubarasu Era, Shri Anjalose, Shri Thayil John Ansari, Shri Mumtaz Antulay, Shri A. R. Arunachalam, Shri M. Athithan, Shri R. Dhanuskodi Ayub Khan, Shri Bala, Dr. Asim Balayogi, Shri G.M.C. Baliyan, Shri N. K. Bandaru, Shir Dattatraya Banerjee, Kumari Mamata Bansal, Shri Pawan Kumar Barman, Shri Uddhab Basu, Shri Anil Bau, Shri Chitta

Bhadana, Shri Avtar Singh Bhagat, Shri Vishweshwar Bhagey Gobardhan, Shri Bhakta, Shri Manoranjan Bhatia, Shri Raghunandan Lal Bhattacharaya, Shrimati Malini Bhoi, Dr. Krupasindu Bhonsle, Shri Prataprao B. Bhonsle, Shri Tejshinghrao Bhuria, Shri Dileep Singh Birbal, Shri Brar, Shri Jagmeet Singh Buta Singh, Shri Chacko, Shri P. C. Chakraborty, Prof. Susanta Chaliha, Shri Kirip Chandrakar, Shri Chandulala Chandrasekhar, Shrimati Maragatham Charles, Shri A. Chatterjee, Shri Nirmal Kanti Chatterjee, Shri Somnath Chaudhary, Shri Kamal

789 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 790 (Insertion of new Part IX)

Chaudhri, Shri Narain Singh Chauhan, Shri Chetan P.S. Chaure, Shri Bapu Hari Chavan, Shri Prithviral D. Chidambaram, Shri P. 'Chinta Mohan, Dr. Choudhury, Shri Saifuddin Chowdary, Dr. K.V.R. Chowdhary, Shrimati Santosh Dadahoor, Shri Gurcharan Singh Dalbir Singh, Shri Damor, Shri Somjibhai Das, Shri Anadi Charan Das, Shri Dwaraka Nath Das. Shri Jitendra Nath Das, Shri Ram Sunder Datta, Shri Amal Deka, Shri Probin Delkar, Shri Mohan S. Dennis, Shri N. Dev. Shri Sontosh Mohan

Devaraian, Shri B.

Dhumal, Prof. Prem Dighe, Shri Sharad Digvijaya Singh, Shri Dikshit, Shri Shreesh Chandra Dome, Dr. Ram Chandra Drona, Shri Jagat Vir Singh Dubey, Shrimati Saroj Farook, Shri M.O.H. Fernandes, Shri Oscar Fundkar, Shri Pandurang Pundlik Gaikwad, Shri Udaysingrao Gajapathi, Shri Gopi Nath Galib, Shri Gurcharan Singh Gamit, Shri Chhitubhai Gangwar, Shri Santosh Kumar Gavit, Shri Manikrao Hodlya Gehlot, Shri Ashok Ghatowar, Shri Paban Singh Giri, Shri Sudhir Giriyappa, Shri C.P. Mudala Gogoi, Shri Tarun Gomango Shri Giridhar

791	Const. (72nd Amend.) Bill	
	(Insertion of new Part IX)	

Gopalan, Shrimati Suseela

Gudadinni, Shri B. K.

Gupta, Shri Indrajit

Handique, Shri Bijoy Krishna

Harchand Singh Shri

Hooda, Shri Bhupinder Singh

Hossain, Shri Syed Masudal

Imchalemba, Shri

Inder Jit, Shri

Islam, Shri Nurul

Jaffer Sharief, Shri C.K.

Jangde, Shri Khelan Ram

'Jaswant Singh, Shr.

Jatav, Shri Bare Lal

Jatiya, Shri Satynarayan

Jeevarathinam, Shri R.

Jena, Shri Srikanta

Jha, Shri Bhogendra

Jhikram, Shri Mohanlal

Joshi, Shri Anna

Kahandole, Shri Z.M.

Kairon, Shri Surinder Singh

Kale, Shri Shankarrao D.

Kaliaperumal, Shri P.P.

Kalka Das, Shri

Kamat, Shri Gurudas

Kamble, Shri Arvind Tulshiram

Kanaujia, Dr. G.L.

Kanithi, Dr. Viswanathan

Kapse, Shri Ram

Karreddula, Shrimati Kamala Kumari

Kasu, Shri Venkata Krishna Reddy

Kewal Singh, Shri

Khan, Shri Aslam Sher

Khan, Shri Sukhendu

Khanduri, Maj. Gen. (Retd.) Bhuwan Chandra

Khanoria, Major D.D.

Khursheed, Shri Salman

Konathala, Shri Rama Krishna

Kori, Shri Gaya Prasad

Krishan Kumar, Shri S.

Krishnaswamy, Shri M.

Kshirsagar, Shrimati Kesharbai Sonaji

793 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 794 (Insertion of new Part IX) Kudumula, Kumari Padamasree Misra, Shri Shyam Bihari Kuli, Shri Balin Mollah, Shri Hannan Kumar, Shri Nitish Mukhejee, Shrimati Geeta Kumaramangalam, Shri Rangarajan Mukherjee, Shri Subrata Kuppuswamy, Shri C.K. Mukhopadyay, Shri Ajoy Kurien, Prof. P.J. Muniyappa, Shri K.H. Lakshmanan, Prof. Savithri Muralee Dharan, Shri K. Laljan Basha, Shri S.M. Murthy, Shri M.V. Madhukar, Shri Kamla Mishra Murthy, Shri M.V.V.S. Mahajan, Shrimati Sumitra Mutternwar, Shri Vilas 'Malik, Shri Dharampal Singh Naik, Shri A Venkatesh Malik, Shri Purna Chandra Naik, Shri G. Devaraya Mallikarjun, Shri Naik, Shri Ram Mallikarjunajah, Shri S. Naikar, Shri D.K. Mallu, Dr. R. Nandi, Shri Yellaiah Nawale, Shri Vidura Vithoba Manphool Singh, Shri Marbaniang, Shri Peter G. Nayak, Shri Mrutyunjaya Nayak, Shri Subash Chandra Masood, Shri Rasheed Netam, Shri Arvind Mathur, Shri Shiv Charan Nikam, Shri Govindrao Meghe, Shri Datta Nyamagouda, Shri S.B. Mirdha, Shhri Nathu Ram

Odeyar, Shri Channalah

Misra, Shri Satyagopal

795 Const. (72nd Amend.) Bill DECEMBER 22, 1992 As reported by Jr. Comm. 796 (Insertion of new Part IX)

Padma, Dr. (Shrimati)

Pal, Dr. Debi Prosad

Pal, Shri Rupchand

Palacholla, Shri V.R. Naidu

Pandeya, Dr. Laxminarayan

Pandia, Shri D.

Panigrahi, Shri Sriballav

Panja, Shri Ajit

Panwar, Shri Harpal

Paswan, Shri Sukdeo

Patel, Shri Harilal Nanji

Patel, Shri Praful

Patel, Shri Sharavan Kumar

Patel, Shri Uttambhai Harjibhai

Patil, Shri Anwari Basavaraj

Patil, Shrimati Surya Kanta

Patil, Shri Uttamrao Deorao

'Patil, Shri Vijay Naval

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Patra, Dr. Kartikeswar

Pattanayak, Shri Sarat Chandra

Pawar, Shri Sharad

Pawar, Dr. Vasant Niwrutti

Peruman, Dr. P. Vallal

Pilot, Shri Rajesh

Potdukhe, Shri Shantaram

Prabhu, Shri R.

Prabhu Zantye, Shri Harish Narayan

Pramanik, Shri Radhika Ranjan

Prasad, Shri V. Sreenivasa

Premi, Shri Mangal Ram

Purkayastha, Shri Kabindra

Rai, Shri Kalp Nath

Rai, Shri Lall Basu

Rai, Shri M. Ramanna

Rai, Shri Ram Nihor

Rajeshwaran, Dr. V.

Raju, Shri Bh. Vijayakumar

Ram, Shri Prem Chand

Ram Babu, Shri A.G.S.

Ram Badan, Shri

Ramamurthy, Shri K.

Ramchandran, Shri Mullappally

797 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) As reported by Jr. Comm. 798 (Insertion of new Part IX]

Rao, Shri P. V. Narasimha

Rao Ram Singh, Col.

Rao, Shri v. Krishan

Rathva, Shri N.J.

Rawat, Shri Bhagwan Shankar

Rawat, Shri Prabhu Lal

Ray, Dr. Sudhir

Raychaudhuri, Shri Sudarsan

Reddaiah Yadav, Shri K.P.

Rddy, Shri A. Indrakaran

Reddy, Shyri A. Venkata

Reddy, Shri B.N. S Reddy, Shri G. Ganga

Reddy, Shri M.G.

Reddy, Shri R. Surender

Roshan Lal, Shri

Roy, Shri Haradhan

Sadul, Shri Dharmanna Mondayya

Sahi, Shrimati Krishna

Sai, Shri A. Prathap

Sajjan Kumar, Shri

Sangma, Shri Purno A.

Sanipalli, Shri Gangadhara

Satrucharla, Shri Vijayarama Raju

Scindia, Shri Madhavrao

Selja, Kumari

Shah, Shri Manabendra

Shakya, Dr. Mahadeepak Singh

Shankaranand, Shri B.

Sharma, Capt. Satish Kumar

Shastri, Shri Acarya Vishwanath Das

Shingda, Shri D. B.

Shivappa, Shri K. G.

Shukla, Shri Vidyacharan

Siddhartha, Shrimati D. K. Tharadevi

Sidnal, Shri S. B.

Silvera, Dr. C.

Singh, Shri Khelsai

Singh, Shri Mohan

Singh, Shri Motilal

Singh, Kumari Pushpa Devi

Singh, Shri Rajveer

Singh, Shri Ram Prasad

Singh, Shri S. B.

799 Const. (72nd Amend.) Bill (Insertion of new Part IX) , Singh, Shri Satya Deo Singh Deo, Shri K. P. Singla, Shri Sant Ram Solanki, Shri Surajbhanu Subba, Shri Thota Sukh Ram, Shri Sukhbuns Kaur, Shrimati Sultanpuri, Shri Krishan Dutt Sundararai, Shri N. Sur, Shri Monoranjan Suresh, Shri Kodikkunil Swamy, Shri G. Venkat Tara Singh, Shri Tej Narayan Singh, Shri Thakur, Shri Mahendra Kumar Singh Thangkabalu, Shri K.V. Thomas, Prof. K.V. Thorat, Shri Sandipan Bagwan Thungon, Shri P.K. Tindivanam, Shri K. Ramamurthee Tirkey, Shri Pius

Tomar, Dr. Ramesh Chand

BECEMBER 22, 1992 As reported by Jr. Comm. 800

Topdar, Shri Tarit Baran Topno, Kumari Frida Tytler, Shri Jagdish Umbrey, Shri Lacta Ummareddy Venkateswarlu, Prof. Upadhyay, Shri Swarup Urs. Shrimati Chandra Prabha Vadde, Shri Sobhanadreeswara Rao Vajpayee, Shri Atal Bihari Vandayar, Shri K. Thulasiah Verma, Shri Bhawani Lal Verma, Shri Shiv Sharan Verma, Shri Upendra Nath Verma, Kumari Vimla Vijayaraghavan, Shri V. S. Virenda Singh, Shri Vyas, Dr. Girija Wasnk, Shri Mukul Balkrishna Williams, Shri Mej. Gen. (Retd.) Yadav, Shri Arjun Singh Yaday, Shri Chandra Jeet

Yadav, Shri Devendra Prasad

801 Const. (72nd Amend.) Bill PAUSA 1, 1914 (SAKA) (Insertion of new Part IX) As reported by Jr. Comm. Yadav, Shri Ram Lakhan Singh 19.55 hrs.

Yadav, Shri Satya Pal

Yadav, Shri Sharad

Yadav, Shri Surya Narayan

Yadav, Shri Vijoy Kumar

Zainal Abedin, Shri

NOES

Nil

MR. SPEAKER: Subject to correction*. the result of the division is:

Aves : 317

Noes : Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less tan two-thirds of te Members prsent and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

CONSTITUTION (SEVENTY-THIRD AMENDMENT) BILL

(Insertion of New Part IXA)

As reporded by Joint Committee -CONTD

[English]

MR. SPEAKER: Now, we will take up Constitution (Seventy-Third Amendment) Bill 1991 as reported by bthe Joint Committee.

Before I put the motion for consideration of the Bill to vote. I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Now, the Lobbies have beeb cleared.

The question is:

"That the Bill further to amend the Constituion of India, as reported by the Joint Committee, be taken into consideration."

19.57 hrs.

Division No. 12

AYES

The motion was adopted

Acharia, Shri Basudeb

*The following Members also recorded their votes:

Shri Balram Jakhar, Shrimati Sheila Kaul, Shri J. Chekha Rao, Sari Loknath Ayes: Choudhary and Shri Ram Saran Yadav.